

(3)

2<sup>nd</sup> feb 2001

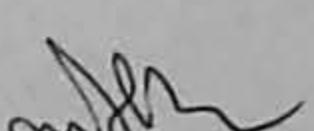
Hon.Mr.S.K.I. Naqvi, J.M.  
Hon.Mr.M.P. Singh, A.M.

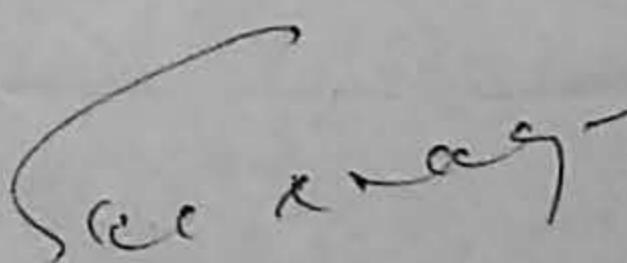
In this review petition, the applicant/respondents have impugned the order dated 03<sup>rd</sup> August, 2000 in O.A.No.554/00. The operative portion of which runs as under;

"Review D.P.C. be convened within 8 weeks from the date of communication of this order by the applicant and the matter of the applicant be taken up in the light of observation in the above referred order by Jaipur Bench in O.A.No.661/93, provided he comes within zone of consideration."

It is quite evident from the above order that it was subject to provision that 'if the applicant comes within the zone of consideration and thereby for implementation of this order the respondents were to examine as to whether the applicant (J.S.Verma) comes within zone of consideration or not and in case he comes within zone of consideration, only then review D.P.C. was to be convened. This order was passed keeping in view the facts and circumstances of the case and the order was passed by Jaipur in the referred O.A.No.661/93 and after hearing Shri A.N. Shukla, learned counsel appearing for the respondents.

We do not find there is any apparent or patent error in fact or law which warrants the review. The review petition is dismissed accordingly.

  
Member (A)

  
Member (B)

/M.M./